

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Excise Misc. Application No. 60070 of 2020
in
Excise Appeal No. 60923 of 2018**

[Arising out of Order-in-Appeal No. LUD-EXCUS-001-APP-703-18 dated 20.03.2018
passed by the Commissioner of CGST (Appeals) Ludhiana]

M/s Speedways Electric
Suchi Pind, Bye Pass, Jalandhar, Punjab

.....Appellant

VERSUS

Commissioner of CE & ST, Jalandhar
Hqrs at F-Block, Rishi Nagar, Ludhiana

.....Respondent

APPEARANCE:

Present for the Appellant: Mr. Sudhir Malhotra, Advocate

Present for the Respondent: Mr. Rajesh Rai, AR

**CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 60193/2020

DATE OF HEARING/ DECISION: 17.02.2020

PER: S. S. GARG

The appellant has moved a miscellaneous application for withdrawal of the appeal as they have decided to go for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019'. The prayer is allowed. The appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**